

**RULES FOR PUBLICATION OF DAILY LISTS FOR IMPORTS  
AND EXPORTS FROM PORT OF VISAKHAPATNAM**

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1. 1

**RULES FOR PUBLICATION OF DAILY LISTS FOR IMPORTS  
AND EXPORTS FROM PORT OF VISAKHAPATNAM**

C.B.R. Notification No. 34-Cus., dated 28th February, 1959. In exercise of the powers conferred by clause (c) of S.9 of the Sea Customs Act, 1878, the Central Board of Revenue hereby makes the following rule relating to goods imported at, and exported from, the port of Visakhapatnam, namely:-

**1. 1 :-**

In the port of Visakhapatnam, the <sup>1</sup> [Commissioner of Customs] shall publish or cause to be published in such manner as he deems fit weekly lists of imports and exports containing the following particulars, namely :- Daily List of Imports -

- (i) Port or country of origin of consignment.
- (ii) Description of goods.
- (iii) Quantity of goods.
- (iv) Value of goods.
- (v) Names of the Steamers.
- (vi) Names of the Importers.

Daily List of Exports -

- (i) Destination.
- (ii) Description of goods.
- (iii) Quantity of goods.
- (iv) Value of goods.
- (v) Names of the Steamers.

(vi) Names of the Shippers.

1. Designation changed vide s. 50 of the Finance Act, 1995 (22 of 1995).